

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1562/2001

New Delhi this the 27th day of July, 2001

Hon'ble Mr. Shanker Raju, Member (J)

Shri M. Ganesan  
s/o Late Shri M. Muthukaruppan  
R/o DA-5C, DDA Flat, Munirka,  
New Delhi-110067

(By Advocate: Shri S.D. Raturi proxy for  
Shri G.D. Gupta) -Applicant

Versus

1. Union of India  
through the Secretary to the Govt. of India,  
Ministry of Road Transport & Highways,  
Transport Bhavan,  
New Delhi-110 001.
2. The Secretary to the Govt. of India  
Ministry of Finance,  
Department of Economic Affairs,  
(IES Cadre),  
North Block,  
New Delhi-110 001.

(By Advocate: Shri R.N. Singh) -Respondents

ORDER (Oral)

By Mr. Shanker Raju, Member (J)

MA-1564/2001 has been filed for withdrawal of the OA on the ground that the relief claimed has already been accorded to the applicant by the respondents. In view of the statement made above, OA is dismissed as withdrawn with liberty to the applicant to assail any adverse order in accordance with law. No costs.

*S. Raju*  
(Shanker Raju)  
Member (J)

cc.